

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. / 236/93
T.A.NO.

DATE OF DECISION : 10/4/2000

Mr.J.R.Pateria

Petitioner

Party-in-person

Advocate for the Petitioner [s]

Versus

Union of India & ors.

Respondent

Mrs.P.Safaya.

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. P.C.Kannan : Member (J)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NP

DN

Shri J.R.Pateria,
2007, Paleria Bhavan,
Rehman Pole, Kalupur,
Ahmedabad.

Applicant

(Advocate : Party-in-person)

VERSUS

1. Union of India, through
The Secretary,
Ministry of Home Affairs,
Office of the Registrar General
New Delhi.

2. The Director,
Director of Census Operation,
Gujarat, Kerawala Building,
Opp. V.S.Hospital,
Ellisbridge,
Ahmedabad.

Respondents

(Advocate : Mrs.P.Safaya)

O R A L O R D E R

O.A./236/93

DATE : 10/4/2000

Per : Hon'ble Shri P.C.Kannan : Member (J)

Mr.J.R.Pateria, party in person is not present. He was
not present on earlier occassion also. Dismissed for default.

P.C.Kannan

(P.C.Kannan)
Member (J)

n kk

FORM NO. 21

(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD BENCH

OA/TA/RA/CP/MA/PT 236 of 199 3

J. R. Pateria

APPLICANT (s)

VERSUS

11.6.2 12 05

RESPONDENT (s)

I N D E X S H E E T

Certified that the file is complete in all respects.

PU 1-8 Lw

see also
25/05/2010

Signature of S.O. (J)

Signature of Deal. Hand.